

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1730
ANSWERED ON:16.07.2009
LAW COLLEGE
Vinay Kumar Alias Vinnu Shri

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has expressed its displeasure over the mushrooming of law colleges in the country;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government for improvement of standards of law colleges in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) No, Sir.

(b) Does not arise.

(c) The Bar Council of India under clause (h) of sub-section (1) of section 7 of the Advocates Act, 1961 promote legal education and to lay down standards of such education in consultation with the Universities in India imparting such education and the State Bar Councils. The Bar Council of India also under clause (i) of sub-section (1) of section 7 of the Advocates Act, 1961, recognize Universities whose degree in law shall be a qualification for enrolment as an advocate and for that purpose to visit and inspect universities. The Legal Education Committee of the Bar Council of India is a regulatory authority for improving the standards of law colleges in India. . The new Rules have been framed by the Legal Education Committee which is already implemented from the academic Session 2009-2010 throughout the country.